

OA 281/03

NOTES OF THE REGISTRY

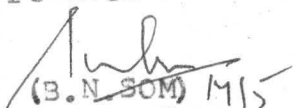
ORDERS OF THE TRIBUNAL


In. No. 14.5.03

1. ORDER DATED 14.5.2003.

Upon being mentioned by Mr. K. K. Rath, Learned Counsel appearing for the Applicant this matter was taken up along with O.A. No. 276 of 2003 of Premalata Das Vrs. Union of India and others. Upon hearing him and Mr. S. Behera, learned Additional Standing Counsel (on whom a copy of this OA has been served) appearing for the Respondents, this O.A. under section 19 of the Administrative Tribunals Act, 1985 is disposed of with direction to the Respondents to consider the representation of the Applicant (who has been given liberty to submit a detail representation within a period of 30 days from now) and to pass a reasoned order thereon within a period of 120 days of receipt of such representation as per the observations made today in OA No. 276/2003.


Send copies of this order (along with the copies of the order dated 14.5.2003 of this Tribunal rendered in OA No. 276 of 2003 and copy of this OA) to the Respondents and free copies of this order be given to the learned counsel appearing for both sides.


(B.N. SOM) 14/5
VICE-CHAIRMAN

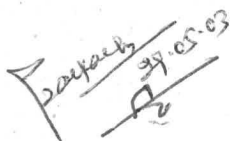

(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

2. Dt. 6.1.04.

As per the order passed today in OA 276/03 NAs are disposed of.


V. Chandra
Member

JA
Copies of order/copies of OA with copies of In. No. 14.5.03 in OA 276/03 communicated to all members.
Copies of order In. No. 14.5.03 given to counsel for both sides


29.05.03

MA 840/03 filed

for time to implementation of order, copy sent.

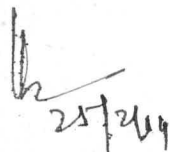

Bench

on memo in
OA 276/03.

MA 840/03 and
MA 1051/03 for app.
order. copies sent.


Bench

Copy of order dt. 6/1/04
issued.


25/2/04